

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10703 of 2018

(Arising out of OIA-CCESA-SRT-APPEALS-PS-314-315-2017-18 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Savita Oil Technologies Ltd

10/2, Kharadpada, Naroli,
Silvassa, Dadra & Nagar Haveli

.....Appellant

VERSUS

C.C.E & S.T.-Silvasa

Commissioner Central Excise, Customs & Service Tax, Silvassa, 4th Floor, Adarsh Dham
Building, Vapi Daman Road Vapi
Opp. Old Town Police Station, VAPI, Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri S K Shukla, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10385 /2020

DATE OF HEARING: 29.01.2020
DATE OF DECISION: 29.01.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**